

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.290/2008

Dated the 12th day of June, 2008.

CORAM :

**HON'BLE SHRI GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE DR.K.S.SUGATHAN, ADMINISTRATIVE MEMBER**

- 1 R Sugathan
Retired Motor Lorry Driver,
Trivandrum Central Division Electrical,
CPWD, CGO Complex,
Poonkulam, Vellayani P.O.,
Thiruvananthapuram.
- 2 R.Vasudevan Nair,
Retired Motor Lorry Driver,
Trivandrum Central Division, Electrical,
CPWD, CGO Complex,
Poonkulam, Vellayani P.O.,
Thiruvananthapuram. Applicants

By Advocate Mr.Vishnu Chempazhanthiyil

V/s

- 1 The Executive Engineer,
Central Electrical Division, CPWD,
CGO Complex, Vellayani PO,
Thiruvananthapuram.
- 2 The Executive Engineer (Civil)
CPWD, CGO Complex, Vellayani PO,
Thiruvananthapuram.
- 3 The Chief Engineer (Electrical)
CPWD, Rajaji Bhavan, Chennai
- 4 The Chief Engineer (Civil)
CPWD, Koramangala, Bangalore
- 5 The Director General of Works,
Central Public Works Department,
Nirman Bhavan, New Delhi-11. Respondents

By Advocate Ms.Jisha for Mr.TPM Ibrahim Khan SCGSC



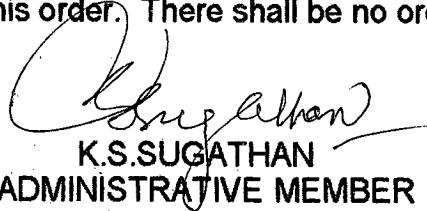
This application having been heard on 12th June, 2008, the Tribunal on the same day delivered the following

(ORDER)

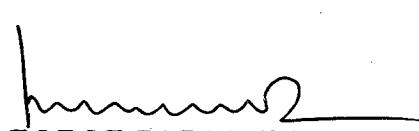
Hon'ble Mr.George Paracken, Judicial Member

The applicants 1 and 2 have retired as Motor Lorry Drivers from CPWD on 30.6.2001 and 30.11.1999 respectively. During their service period, they have not been given any promotion. However, after their retirement, a new promotion scheme for Motor Lorry Drivers has been introduced in 2003 retrospectively from 1.1.1996. Applicant No.1 has submitted Annexure A-2 representation dated 6/2006 and A-3 representation dated 9/2007 to the 3rd respondent. He has also submitted , A-4 representation dated 21.4.2008 to the 5th respondent. The second applicant has submitted the Annexure A-5 representation dated 23.4.2008 to the 5th respondent. They have requested the respondents to grant promotion to them also under the aforesaid newly introduced scheme. However, the respondents have not responded to any of those representations so far. Hence the applicant has approached this Tribunal by this joint application.

2. In the above facts and circumstances of the case, we dispose of this OA at the admission stage itself and direct the respondents to consider the representations of the applicants and dispose of them by a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. There shall be no order as to costs.



K.S.SUGATHAN
ADMINISTRATIVE MEMBER



GEORGE PARACKEN
JUDICIAL MEMBER

abp